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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

He should pursue the said representation.

Copy of order dt. 31/12/03
a/cw of copy issued to
all the respondents by ~~By Post~~.
The same copy of order
issued to the counsel
for both sides
Subash Ch. Guru
S.O.

In the aforesaid premises, this
Original Application is disposed of with
directions to the Respondents to look to the
grievance of the Applicant and to do the
needful. This Original Application is,
accordingly, disposed of, at the admission
stage. No costs.

Send copies of this order to the
Respondents, alongwith copies of the Original
Application and free copies of this order be
handed over to Shri N.R.Routay, learned counsel
for the Applicant and Mr. Anup K. Bose, Learned
Senior Standing Counsel, on whom a copy of this
Original Application has been served.

Yoban
31/12/03
Member (Judicial)

On Memo.

Bench

M
31/12/04

Order dated 7.1.2004

This Original Application filed by
Shri Subash Ch. Guru (a Security Guard of All
India Radio) was disposed of on 31.12.2003;
with direction to Respondents to look to the
grievance of the applicant (as raised in his
representation dated 26.12.2003 and in this
O.A.) and to the needful. By filing M.A. 8/04,
the applicant, has, virtually, sought a
direction to the Respondents to look to his
grievance within a time limit to be fixed by
the Tribunal. A copy of the said M.A. has
already been served on Shri A.K. Bose, learned
Senior Standing Counsel, representing the
Union of India.

Having heard the learned counsel for

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both the sides, M.A.8/04 is hereby disposed of with direction to Respondents to comply with the direction as contained in order dated 31.12.2003 (passed in O.A. 1325/03) by the end of January, 2004 and pass necessary orders, as due and admissible under the rules, within a time. Until decisions, as directed above, is taken by the Respondents, they should do well in allowing the applicant to continue at Cuttack; notwithstanding the impugned order of transfer.

for both sides

DBM
6.1.04

NY
9.1.04

Send copies of this order to Respondents and free copies of the order be handed over to the learned counsel of both the sides.

Y 9.1.04
9.1.04
MEMBER (JUDICIAL)